

Court-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 260 of 2014

Dated : 16th December, 2014

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

**Association of Approved Classified Hotels of Kerala Appellant(s)
Versus
Kerala State Electricity Regulatory Commission & Anr. Respondent(s)**

Counsel for the Appellant (s) : Mr. Ramesh Babu and Mr. James P
Thomas
Counsel for the Respondent (s) : Mr. M. T. George for Resp. No.2

ORDER

Heard. Admit. Mr. T. George, learned counsel appearing for Kerala State Electricity Board Ltd., respondent No.2, prays for time and is granted four weeks time to file reply / counter affidavit. Learned counsel for the appellant points out that respondent No.1, namely Kerala State Commission has already been served.

Post the matter for hearing on **29th January, 2015** for hearing.

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

sh/vg